

CENTRAL INFORMATION COMMISSION

Block No. IV, 5th Floor
Old JNU Campus,
New Delhi – 110067

Date : 21/6/2006

CIRCULAR No. 2/2006

It has been noticed that many applicants are submitting their applications/appeals in the Commission without following the provisions of the RTI Act. Unless these are complaints where specific relief has been sought, all such appeals whose contents are not as per rule 3 of Central Information Commission (Appeal Procedures) Rules, 2005 or whose documents have not been properly indexed and self attested as per Rule 4 of the Central Information Commission (Appeal Procedures) Rules, 2005, these may be returned after obtaining the orders of the senior most officer attached to the unit of the Information Commissioner.

This issues with the approval of Chief Information Commissioner.

(P. K. Gera)

Joint Secretary & Registrar

All staff members of the Commission.

Circular File